

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/2632/2024 C.P. (IB)/644(MB)2020

**IN THE MATTER OF**

KALINDI GREEN VENTURES

VS.

DK INFRASTRUCTURE PVT LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 25.06.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP :-

Adv. Ayush Rajani (PH)

For the Respondent:

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**ORDER**

**IA 2632/2024:-**

The prayer in the present IA is for grant an extension for a period of 30 days with effect from 11.05.2024 on the expiry of 390 days. Learned counsel for the Applicant submits that the COC has already deliberated upon the Plan submitted before them and have in principle taken a decision to go in for liquidation. Thus, we deem it appropriate to allow the prayer being sought in the present case. Accordingly, IA is allowed and **disposed of**.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

Sd/-  
REETA KOHLI  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

216. IA/1292/2024 IA/2621/2024 C.P. (IB)/644(MB)2020

**IN THE MATTER OF**

KALINDI GREEN VENTURES

VS

DK INFRASTRUCTURE PVT LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 25.06.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:-

Adv. Ayush Rajani (PH)

For the Respondent:

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**ORDER**

**IA 1292/2024:-**

The prayer in the present case is for grant of extension for a period of 60 days with effect from 12.03.2024, on the ground that the discussions with the PRAs is going on. IA is allowed and **disposed of**.

**IA 2621/2024:-**

Adjourned to **22.07.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

Sd/-  
REETA KOHLI  
Member (Judicial)